



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Electronic Delivery of Notices Bill, 2022

(Bill No. 32 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

The Goa Electronic Delivery of Notices
Bill, 2022

(Bill No. 32 of 2022)

A

BILL

5 *to provide for serving of Notices through
electronic media and for matters connected
therewith or incidental thereto.*

BE it enacted by the Legislative Assembly of Goa
in the Seventy - third Year of the Republic of India
as follows:

10 1. Short title, extent, commencement.— (1)
This Act may be called the Goa Electronic Delivery
of Notices Act, 2022.

(2) It extends to the whole of the State of Goa.

15 (3) It shall come into force on such date as the
Government may by notification in the Official
Gazette, appoint.

2. Definitions.— In this Act, unless the context
otherwise requires,—

20 (a) “electronic device” means a cell phone, a
computer, and any other device that is capable
of transmitting, receiving, or recording
message, image, sound, data, or other
information by electronic means;

25 (b) “electronic form” means e-mail, e-mail
attachments, data submitted on web-based
forms or any other communication method that
delivers machine readable data or information
to lender through an electronic device;

(c) “Government” means the Government of
Goa;

(d) “Notice” means any summons, requisition,
direction, process, or any other similar mode of
communication being used to inform, warn or 5
direct any person under any State law or
proceeding but does not include a public notice;

(e) “prescribed” means prescribed by the
rules made under this Act;

(f) “public notice” means a proclamation or a 10
publicity by beating of drums and includes a
notice which is meant for the public at large;

(g) “State” means the State of Goa.

3. Service of Notice through electronic
system.— (1) Notwithstanding anything contained 15
in any State law or rules and regulations made
thereunder, any notice which is required to be
given under such State law or rules and
regulations, to any person, may be sent in
electronic form, where such person or his 20
authorized representative gives consent in writing
for service of notice on him by such mode.

(2) A notice served in electronic form under sub-
section (1) shall be deemed to have been duly served 25
when the electronic device used for such
notice clearly indicates that such notice is viewed
by such person or his authorized representative.

4. Form of notice.— A notice referred in section
3 shall be given in the same form as specified in 30
the State law or rules and regulations framed
thereunder.

5. Unique identification of notice.— Any notice served as per the provisions of this Act shall be uniquely identified in such manner as may be prescribed.

5 6. Power to make Rules.— The Government may, by notification in the Official Gazette, make rules not inconsistent with the provisions of this Act for the purpose of carrying into effect the provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

Presently, use of electronic medium for transmission of communication was found most ideal as compared to the traditional in – person or portal delivery mechanism. It also assists in reduction of paper usage.

The Bill therefore, seeks to provide for serving of notices under various State laws or rules and regulations framed thereunder through electronic system.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED
LEGISLATION

Clause 1 (3) of the Bill empowers the Government to appoint a date by Notification in the Official Gazette for bringing the Act into force.

Clause 5 of the Bill empowers the Government to prescribe the manner for unique identification of notice served as per provisions of the Act.

Clause 6 of the Bill empowers the Government to frame rules for carrying out the provisions of the Act.

These delegations are of normal character.

Porvorim–Goa,
20th July, 2022.

(Rohan Khaunte)
Minister for Information
Technology.

Assembly Hall,
Porvorim–Goa.
20th July, 2022.

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa.